

ITEM NO.22

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) Nos.9407-9408/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRMWP No. 8033/2024 04-10-2023 in CRMWP No. 15530/2023 passed by the High Court of Judicature at Allahabad]

GAURAV @ BRAJESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 145834/2025 - EXEMPTION FROM FILING O.T.

Date : 12-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Dr. Vinod Kumar Tewari, AOR
Mr. Saurabh Pandey, Adv.
Ms. Surabhi Pandey, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Mr. Shivam Kumar, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Chandra Kishore Yadav, Adv.
Mr. Ramnesh Verma, Adv.
Mr. Sk Warish Ali, Adv.

For Respondent(s) :Mr. Divyesh Pratap Singh, Adv.
Mr. Shashank Shekhar Singh, AOR
Ms. Noopur Dubey, Adv.
Mr. Abhinav Singh, Adv.

Gaurav, AOR
Mr. Shaurya Krishna, Adv.

Mr. Saurabh Singh, Adv.
Ms. Shreya Saxena, Adv.
P Raj, Adv.
Mr. Piyush Raj Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Interim order to continue.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)